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## LOK SABHA

Thursday, March 16, 1978/Phalguna 25 1899 (Saka)

The Lok Sabha met at Eeleven of the Clock.

(Mr. Speaker in the Chair.)

ORAL ANSWERS TO QUESTIONS

Meeting to discuss Chasnala Mines Inquiry Report

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SHRI ISHWAR CHAUDHRY: \*327. SHRIMATI PARVATHI KRISHNAN;

Will the Minister of PARLIA-MENTARY AFFAIRS AND LABOUR be pleased to state:

- (a) whether Government had called a meeting of the representatives of various political parties to discuss the inquiry report of the Chasnala mines disaster; and
- (b) if so, the details and outcome thereof?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). A meeting of the representatives of various Opposition Parties in Parliament was held on 17th February 1978 for consulting them on the action to be taken on the reports of the Courts of Inquiry into the accidents in Chasnala Colliery on 27th December, 1975 and 5th April, 1976. Hon'ble Members participating in the meeting felt that immed-4074 L.S.—1

diate action should be taken against all the persons held responsible. The services of four officers of the Indian Iron and Steel Company. who were held responsible for accidents, have been terminated. The Director-General of Mines Safety has been asked to take action under the Mines Act and the Regulations thereunder to institute prosecution of the owner, agent or manager concerned for offences committed under the Act. Officers of the Directorate General of Mines Safety about whom observations have been made by the Courts of Inquiry have been asked to plain.

भी ईव्यर चौचरी: चसनाला खान दुर्घटना एक बहुत ही हृदयिवदारक दुर्घटना थी, जिससे हजारों कर्मचारी प्रभावित हुए थे।

एक बैठक में दोनो पक्षों के संसद्-सदस्यों से इस दुर्घटना की रिपोर्ट के बारे में परामर्श किया गया है। मंत्री महोदय ने बताया है कि चार व्यक्तियों को दोषी पाया गया है और खान सुरक्षा के महा प्रबन्धक को कुछ लोगों के बिद्ध मुकदमे दायर करने के लिए कहा गया है। इस बैठक में सभी मामलों, का स्पष्टीकरण नहीं हुआ है। कुछ और मामलों पर भी विचार करना आवस्यक है। क्या मंत्री महोदय इस सदन में उस रिपोर्ट पर चर्च की व्यवस्था कर के सभी मामलों की जानकारी देंगे ?

SHRI RAVINDRA VARMA: The Report of the Court of Inquiry was laid on the Table of the House quite a few months ago and the hon. Members of this House are in possession of that document. It was open to any hon. Member to raise a discussion

sion in this House in the manner prescribed by the Rules of Procedure As far as the Government is concern-ed, the Government did not think it necessary that it should move a motion in the House for a discussion on the Report. In the Report, observations have been made about the culpability of various persons. In regard to all of them, action has been taken, by the Labour Ministry where the Labour Ministry is the Ministry that should take action, by the State Government where the State Government has the responsibility to take action, and by the Steel Ministry and Energy Ministry where they have the responsibility to take action.

श्री इंडबर चौचरी: रिपोर्ट में भवि य निधि और खावस्वक सहावता देने की बात कही गई है। मैं यह जानना चाहता हूं कि जिन कर्मचारियों की मृत्यु हुई है, क्या उन के परिवारों की जिन्दगी भर पैकन भी दी जायेगी?

SHRI RAVINDRA VARMA: This is a suggestion which does not arise from the responsibility of the respective officers concerned for the accident, and the question relates to that.

की राज तेवक इकारी: पहले जी इस दुर्घटना के बारे ने चर्चा हुई थी। उस तव्य हम हवारीवात कारानुह में कब थे। उस लेख के बहुत के लेख और मजदूर थी। निस्तमें काये थे। जान में जिस लेख की जुवाई कर के कोयना निकाला जाता है, वहां पानी झा जाता है। सरकार का नियम है कि उस लेख को मिट्टी से पाट दिया जाये, लेकिन ऐसा नहीं किया गया। वसीजा यह हुया कि खान के जिस लेख में मजदूर काम कर यहे थे, बानी बहां मूब कर गया और कई मजदूरों की जानें जानी गई। जब इस अकार की हुवंटवा में किसी की जान चली जाती है, तो दोषी व्यक्तियों को कड़ी सजा मिलती है। सरकार इस 'ब्रिंस' जो खांनती है। रिपोर्ट में कहा गया है कि यह दुर्षटना प्रधिकारियों की सजती से दुई है। जब वे घष्टिकारी दोषी पाये गये हैं, तो उन्हें सजा क्यों नहीं दी गई है ?

SHRI RAVINDRA VARMA: I am sorry, perhaps, the hon. Member did not hear what I said in the beginning. I had said that the services of the four officers who were found negligent by the Court of Inquiry, had been terminated.

SHRI CHITTA BASU: May I know from the Minister whether he would agree with me that there has been inordinate delay in the matter of completing the work of the Court of Inquiry and inordinate delay in taking action against the persons who were found gulty? What is the basic reason for this inordinate delay? If there is any inbuilt reason for this, would the hon. Minister be kind enough to see that hence forth these inducted the see that hence forth these by suitable amendment of the legislation concerned?

MR. SPEAKER: Suggestion for action.

SHRI RAVINDRA VARMA: Sir. as far as the delay in the submission of the report is concerned .... (Interruption): The adjective is the hon. Member's. I can only answer question. I need not borrow his adjectives in every case. The delay in the submission of the report, there was one, happened between 1975 and 1977 when the report was submitted, it is obvious that when commission of enquiry is appointed with a person of the judicial eminence of a retired High Court Judge, the commission would want to go into all aspects of the question before coming

to a conclusion. The Government on its part is anxious that all such courts or commissions of enquiry should complete their work as soon as possible Now, in any quasi judicial or judicial body there are certain methods by which the commission pro ceeds, and if time is taken in spite of the anxiety both of the commission and the Government, to conclude the work of the commission and to present a report it must be because of the difficulties involved As far as the Government taking action on the report is concerned. I would not agree with the hon Member that there has been mordinate delay Soon after the report was presented the report was examined and my distinguished colleague the Minister of Steel and Mines gaid in the House in the course of the debate when it took place last. that he would like to have the bene fit of the views of the Leaders of the opposition parties on certain aspects of the report, to facilitate full action on behalf of the Government meeting could be convened only after consultations with the Leaders of the Opposition Party and groups and as soon as the meeting was convened, and consultations were completed the Government took action

## Difficulties for Obtaining Passports

\*328 SHRI RASHEED MASOOD
Will the Minister of EXTERNAL
AFFAIRS be pleased to state

- (a) whether he is aware of the difficulties of the citizens of India which they have to face in obtaining a passport within three months or even more, and
- (b) if so the action taken in the matter?

## ब्रिटेश नजी (श्री घटल विहारी वाज्येयी): ((क) जी हां।

(ख) 375 पद क्लकों के झीर 8 पद अफसरों के स्वीकृत किए नए हैं। बढते द्वार काम को देख कर और पद कायम करने का जमन सरकार के शिकाराश्चीत है। दो तथे खेळीय पासपोर्ट आफिस और छ जप-रीजनका झाफिस 78-79 में खोलने का निर्णय कर लिया गया है। कार्य-विधि को सरल बनाने के लिए जो प्यक्ति पासपोर्ट वाहता है उस से धव अपज-पल लेने की विधि को लोकप्रिय बनाया जा रहा है। यह भी फैसला किया गया है कि पासपोर्ट दफ्तरों से काम करने वाले जो पूछताछ के दफ्तर हैं वे हफ्ता में सभी दिन काम करेंगे और जो भी जांच पडताल झाती है उस का तुरन्त जवाब देंगे। पासपोर्ट के लिए जो प्रार्थनापल है उस को भी सरल बनाया जा रहा है भीर उस में सुधार किया जा रहा है।

श्री रसीद मसुद 23 फरवरी को मैंने एक खत रीजनल पासपोर्ट झाफिसर दिल्ली के नाम लिखा था कि शहबाद घट्टमद जिन का पासपोर्ट न० के 433009 है जनके पासपोर्ट मे कतर का इन्दराज कर दिया जाय । पासपोर्ट ग्राफिसर ने कहा कि हम इस मे इन्दराज नहीं कर सकते क्योंकि लखनऊ से यह पासपोर्ट इश्यू किया गया है। लेकिन जब वह नीचे उतर कर घाए तो उन को बहुत सारे लोग जिले जो एजेंट के तौर पर काम करते हैं पासपोर्ट घाफिस मे । उन्होने कहा कि सौ स्पये से भाइये बरीर इन्दराज करा लीजिए। वह मेरे पास धाए। मैंने उन को सी दपये दिए और उन्होने उस मे कतर का इन्दराज करा दिया इसी प्राफिस से। इस से पन्दाच होता है कि इमारे एम पीज की बैल्यू सौ वपये से भी कम है। 100 रुपये की बैल्यू एम पी से ज्यादा है। जब उन्होने इन्दराज करा लिया तो पासपोर्ट पाफिसर से शिकायत की कि यह क्रैसे हो गया तो उन्होंने एक ब्रामा बनाया कि इस की बलाबी, इस की ब्लाबी। मेरा यह कहते का मतलब है, क्या वजीर साहब इस बात पर तौर फर्माबेंगे कि एडोर्स-